

very frequently. The houses of Harijans, cirjans and people of minority community are set ablaze and thus they become homeless. Under such circumstances, I would like to request the Government to formulate a National Policy in this regard and appoint a National Commission. The Central Government should act promptly in the matter. It has become necessary to take steps to protect the lives of Harijans, Girijans and the minorities. I request you to intervene in the matter.

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, the hon. Minister of Home Affairs should say attention to my submission. I went to Thunder on 6th where 22 persons belonging to the scheduled castes were killed. We had started "Ambedkar Jyoti" or "Nyay Jyoti" from there. Not less than and half lakh people had assembled there. The hon. Minister of Home Affairs, stated in the Parliament that a special court was functioning there. But he will be surprised to know that no special court is functioning there. Four months have passed since August 6 and a 16 hour debate was held here on this issue and the hon. Minister said that a special court has been constituted there. I would like to say that if the constitutional machine fails to dispense justice to these people, the other elements would take over, which would endanger the cordial atmosphere there. I would like to know from the hon. Minister of Home Affairs whether he is ready to announce that Special court will be constituted in places where atrocities on downtrodden, women and minorities are committed. No special Court has been constituted in Tsundur till this day. You had said that you would enquire from the Chief Minister and let us know about it. I would like to know whether that report has reached you or not?

[*English*]

PROF. UMMAREDDY VENKATE-

SWARLU (Tenali): Mr. Speaker, Sir, Tenali Railway Station is situated in Vijayawada division of south Central Railway...

[*Translation*]

MR. SPEAKER: You are speaking about railway station, this is not proper. Please do not raise such small matters. The time is very costly.

SHRI NAWAL KISHORE RAI (Sitamarhi): Mr. Speaker, Sir, I represent the Sitamarhi Parliamentary Constituency which touches the borders of Nepal. This is mainly an agricultural area. This year the Kharif crops were destroyed for back of rains here. Now the Rabi season has come. In all the 21 districts of Bihar 60 to 65 and 70 per cent Kharif crops have been destroyed. So, concerted efforts are needed for the rabi crops.

Through you, I would like to request the government to declare the areas, where more than 60 per cent crops have been destroyed, as drought affected areas. Through you, I demand from the Central Government to provide adequate relief to the Bihar Government for supplying certified seeds and fertilisers to the farmers for making Rabi crops a success.

[*English*]

SHRI HANNAN MOLLAH (Utiuberia): Sir, I would like to raise a serious problem concerning West Bengal, Orissa and Bihar. A large number of people from JCI are seeking our help because the JCI is facing a closure. The Government did not allow the JCI to operate for two months - July and August - and during that period, sale was allowed, and because of that, the jute growers are suffering. Afterwards, when they went to purchase in the month of September, only Rs. 50 crores were given and the State Bank also did not allow them to use that money in

time. Now, out of 95 lakhs bales, only four lakh bales have been purchased. This is not even ten per cent and there is a serious situation.

The jute price had fallen and the growers are running from pillar to post. In the meantime, the Minister of Textiles had directed the JCI to wind up fifty per cent of their centres located in West Bengal, Orissa, Andhra Pradesh and in various other parts of the country. Out of 3,000 workers, about half of them will be retrenched. So, there is a serious situation and I would like to draw the attention of the Minister of Textiles to take note of it and stop the connivance between the jute barons and the personnel of Textile Ministry and to save the jute growers and the jute industry.

SHRI K.P. REDDAIAH YADAV (Machilipatnam): Sir, through you, I want to bring the following points to the notice of the hon. Minister for Power. The decision announcing a severe cut in power supply by APSEB is agitating the minds of the agriculturists and industrialists of Andhra Pradesh. A large number of farmers in the coastal Andhra have lost their crops during the previous three years due to cyclones. The industrialists suffered heavily due to power cuts that were imposed in the previous two years. And now, the present power cut announced by the Andhra Pradesh Government is agitating the industrialists and farmers.

Sir, since last five years, the APSEB is behaving irresponsibly without collecting Rs. 250 crores arrears from the persons who used the power and it has no foresight, no plans, to put up in future, any thermal hydro or gas based power generation stations except executing the plans and schemes that were approved by the Chief Ministers in 1962 and in 1967.

I, therefore, urge upon the Central

Government to allocate more power - nearly 750 MW - from Ramagundam Thermal Power Station to tideover the present crisis in Andhra Pradesh and help the people of Andhra Pradesh who are suffering from it.

[*Translation*]

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Mr. Speaker, Sir, setting up of high powered Doordarshan transmitter Centre and Akashwani relay centre at Bareilly has been going on for the last three years and it was said that it would be commissioned by December, 1990. It is very regrettable that even after repeated requests and discussion in the Lok Sabha there has been no progress in this matter. Some time back in reply to my unstarred question No. 1737 dated December 2, 1990 it was said that the work would be completed by the year 1991. Mr. Speaker, Sir, I represent that constituency. The television tower was installed three times at three different places and now it is being installed of yet another place and it will take at least one year. A fact worth-noting in this regard is that Rs. 9 crore have been spent on its installation so far. The company which is installing the tower is an associate company of the public sector. I want that penalty be imposed on the company but no action has been initiated in this connection. The most significant thing is that staff has been posted it has not been paid salary for the last six months and the staff has no work there. I urge the hon. Minister to pay attention towards it and take action immediately.

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga): Mr. Speaker, Sir, the hon. Minister of Home Affairs is present in the House. I want to draw his attention to this matter. The Government of Uttar Pradesh has spread terror against its political opponents in Uttar Pradesh. You must be remembering that in this context we had raised an issue here after the murder of Shri